

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI (COURT-II)

Item No. 214
(IB)-917(ND)2019
IA/2702/2020, IA/355/2021, IA/378/2021

IN THE MATTER OF:

M/s. Ved Contracts Pvt. Ltd. ... Applicant/Petitioner

Vs

M/s. RG Infra Build Pvt. Ltd. ... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 14.07.2021

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

Mr. Mohit Nandwani Adv for Applicant/RP, Mr. Sourabh Jain for Suspended Board of Directors

ORDER

IA/2702/2020: Mr. Sourabh Jain appears for the Suspended Board of Directors and submits that he has not received the copy of the Application. The Applicant is directed to serve the copy of the Application on the email id of the counsel in course of day. The Applicant is directed to file the reply within two weeks from today. Rejoinder, if any, within a week from the date of the receipt of the reply. List the matter on 18.08.2021.

IA/355/2021: Notice be issued upon the Respondent by all modes including the email id of the Respondents. The Affidavit of service be filed within a week from today. List the matter on 18.08.2021.



Ashwani



IA/378/2021: Notice be issued upon the Suspended Board of Directors by all modes including the email id of the Suspended Board of Directors. The Affidavit of service be filed within a week from today. List the matter on 18.08.2021.



**(L. N. GUPTA)
MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)
MEMBER (J)**